

फा. नं. QA-11023/8/2024-QA-FSSAI
F. No. QA-11023/8/2024--QA-FSSAI
भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण
Food Safety and Standards Authority of India
(खाद्य सुरक्षा एवं मानक अधिनियम, 2006 के तहत स्थापित एक वैधानिक प्राधिकरण)
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(गुणवत्ता आश्वासन प्रभाग)
(Quality Assurance Division)
एफडीए भवन, कोटला रोड, नई दिल्ली-110002
FDA Bhawan, Kotla Road, New Delhi – 110002

दिनांक/Dated, 14 June, 2024

आदेश/Order

विषय: कार्गो इंस्पेक्टर एवं सुप्रिन्टेण्डेंस प्राइवेट लिमिटेड, हावड़ा के निलंबन के सम्बन्ध में |
Subject: Suspension of Cargo Inspectors & Superintendence Company Private Limited, Howrah -reg

Cargo Inspectors & Superintendence Company Private Limited (CISCO), Howrah bearing FSSAI Reg. No. 20/E/FSSAI/2022 and NABL Certificate No. TC-7525 was recognized and notified by FSSAI u/s 43(1) of FSS Act, 2006 *vide* Gazette Notification F. No. QA-12012/8/2021-QA-FSSAI dated 24th March, 2022 for Chemical and Biological scope of testing for the purpose of carrying out the analysis of food sample under Food Safety and Standards Act, 2006 and Rules and Regulations made thereunder.

2. A show cause notice dated 08.05.2024 has issued to CISCO, Howrah based on the observations of an unannounced audit conducted by FSSAI on 25.04.2024. The audit findings indicated serious lapses in compliance with Food Safety and Standards (Recognition and Notification of Laboratory) Regulations, 2018 and ISO/IEC 17025:2017 by the laboratory.

3. The laboratory has failed to maintain records of handling and storage of samples (non-compliance of Clause no. 7.4 of ISO/IEC 17025:2017); failed to maintain technical records such as sample receipt register, job allocation, raw data etc. (non-compliance of Clause no. 7.5 of ISO/IEC 17025:2017); failed to produce the records of instrument performance and has used the expired certified reference materials for the analysis of food samples (non-compliance of Clause no. 6.4 of ISO/IEC 17025:2017) and failed to upload test reports on INFoLNET (non-compliance of Clause no. 5.4 of ISO/IEC 17025:2017). The integrity of the laboratory is not satisfactory and committed a fraudulent activity which is violation in accordance with clause 10.1 (viii) and 10.1 (ix) of Food Safety and Standards (Recognition and Notification of Laboratories) Regulations, 2018.

4. In continuation to this, the response of the laboratory dated 13.05.2024 to the queries raised in the show cause notice was found to be inappropriate.

5. Hence the said laboratory has failed to comply with regulation 10(1) which states that “*The Food Authority may de-notify or derecognise any food laboratory on any of the following grounds, namely: -*

(iv) the food laboratory has failed to follow the terms and conditions of the agreement;

(viii) the audit report or the investigation of complaint proves that the technical competency, integrity or confidentiality of the food laboratory is not satisfactory; and if:

(ix) the food laboratory has committed a fraudulent act.

6. Thus, the aforementioned laboratory Cargo Inspectors & Superintendence Company Private Limited, Howrah is hereby suspended with effect from 7th June, 2024 from carrying out analysis of samples under the Food Safety and Standards Act, 2006 and Rules and Regulations made thereunder as per regulation clause 10(2) read with clauses 10(1) (iv), (viii) and (ix) of the Food Safety and Standards (Recognition and Notification of Laboratories) Regulations, 2018 for a period of six months.

7. This issues with the approval of Competent Authority.

(स्वीटी बेहेरा)
(Sweety Behera)
निदेशक (गुणवत्ता आश्वासन)
Director (QA)
FSSAI, New Delhi

प्रति/ To

1. कार्गो इन्स्पेक्टर एवं सुप्रिन्तेंडेंस प्राइवेट लिमिटेड, हावड़ा, कासा औद्योगिक पार्क, यूनिट नं. पीईबी-II, हावड़ा, पश्चिम बंगाल-711302

1. Cargo Inspectors & Superintendence Company Pvt. Ltd., Kasa Industrial Park, Unit no. PEB-II, Howrah, West Bengal-711302

Copy to:

1. State Food Safety Commissioners (All States/UTs)
2. All Authorized Officers and Designated Officers, FSSAI
3. CEO, NABL, New Delhi

Copy for information to:

1. PPS to Chairperson, FSSAI (HQ), New Delhi;
2. PS to CEO, FSSAI (HQ), New Delhi;
3. Executive Director (CS), FSSAI, New Delhi
4. Director TICD, FSSAI, New Delhi
5. Regional Director, FSSAI regional Office
6. CITO FSSAI, New Delhi-for uploading on the FSSAI website